

**GOVERNMENT OF INDIA  
ENVIRONMENT, FORESTS AND CLIMATE CHANGE  
LOK SABHA**

UNSTARRED QUESTION NO:4869

ANSWERED ON:23.12.2014

NOISE POLLUTION

Hemamalini Smt.

**Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:**

- (a) whether noise pollution has increased in Delhi and the National Capital Region during the last three years and the current year and if so, the details thereof;
- (b) whether the Government has authorised certain officers of Delhi Government to keep a check on the increasing noise pollution in the capital and if so, the details thereof;
- (c) whether the said officers have been provided with adequate instruments for measuring noise level;
- (d) if so, the details thereof and if not, the manner in which the said officers check the noise level and take appropriate action against the violators;
- (e) whether there have been reports of violation of norms by the officers in granting permission for use of loudspeakers; and
- (f) if so, the details thereof and the corrective action in this regard?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

- (a). Ambient noise levels in Delhi are being monitored by Central Pollution Control Board (CPCB) and Delhi Pollution Control Committee at 10 locations on 24x7 basis, while by Uttar Pradesh Pollution Control Boards in Uttar Pradesh. The analysis of data in Delhi reveals that ambient noise standards are being violated at nine out of ten locations and there is a fluctuating trend.
- (b). All Deputy Commissioners and SDMs of revenue districts, Assistant Commissioner of Police Control room, all Sub-Divisional Police Officer including Railways & Airports, Chairman and Member Secretary of Delhi Pollution Control Committee have been designated as the Authority for the maintenance of ambient air quality standards of noise as laid under the Noise pollution (regulation and control) Rules, 2000 under the Environment (Protection) Act, 1986 in the National Capital Territory of Delhi.
- (c)& (d). Sound level measuring instruments have not been provided to the above listed authorities. The Delhi Pollution Control Committee is requested to measure the noise level and report for further appropriate action. In case of complaint, field verification through Department, Police authorities and nearby inhabitants is done to ascertain the facts, as informed by Government of NCT of Delhi.
- (e)& (f). As per Government of NCT of Delhi, two Kalandras u/s 133 Criminal Procedure Code (Cr. Pc) from Police Station, Seemapuri and three complaints from residents were received in Shahdara District. The concerned SDM conducted an enquiry, issued direction to ensure there was no public nuisance and decided the case under Section 133 of Cr. Pc.